

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, BOMBAY.

Original Application No.870/92.

Shri Umapati Singh.

.... Applicant.

V/s.

Union of India & Ors.

.... Respondents.

Coram: Hon'ble Vice-Chairman, Shri M.S.Deshpande,  
Hon'ble Member(A), Shri M.Y.Priolkar.

Appearances:-

Applicant by Mr.D.V.Gangal.

Respondents by Mr.V.S.Masurkar.

Tribunal's Order:

1 Per Shri M.S.Deshpande, Vice-Chairman Dated: 11.3.1993.

Heard counsels for both sides. The ground raised on behalf of the respondents is that the Review Petition itself is highly belated and since the applicant is guilty of laches, this Court in exercise of its jurisdiction under Article 226 of the Constitution ~~and not to~~ <sup>will</sup> intervene.

Though it is true that the appeal was decided in the year 1986 and the application for review was made on 7.12.1991, under Rule 29(a) the President is not inhibited by any questions of limitation in entertaining the Review ~~if it~~ <sup>may be of that</sup> Rule. Further under Rule 31, the President ~~is~~ has power to relax time limit and to condone the delay.

Apparently no orders have been passed on the application for review by the authority concerned though that application was made on 7.12.1991 and apparently there is some justification in the contention that the authority concerned is not exercising the jurisdiction vested in it by law.

2. This is therefore, a fit case for us to intervene and we would therefore direct the authority concerned to decide the application for review as expeditiously as possible i.e. within six months.

  
(M.Y.PRIOLKAR)  
MEMBER(A)

  
(M.S.DESHPANDE)  
VICE-CHAIRMAN.